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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: JAIPUR BENCH: JAIPUR.

O.A. No.447/1995

Date of order: 5.2.1998

Nar Singh Rawat S/o Shri Kishan Singh, resident of C/o C.S.I? (C) Ajmer, W/Rly at present employed on the post of Truck Driver (T.S.) in the office of Chief Signal Inspector (Construction), Ajmer W/Rly.

: Applicant

Versus

1. Union of India through General Manager, Western Railway, Churchgate, Bombay.
2. Chief Signal and Telecommunication Engineer (Construction), Western Railway, Churchgate, Bombay.
3. Dy. Chief Signal and Telecommunication Engineer (Construction), Western Railway, Ajmer.
4. Shri L.L. Namdeo, Dy. Signal and Telecommunication Engineer (Construction) Ajmer, Western Railway.

: Respondents

Mr. Shiv Kumar, counsel for the applicant
Mr. Om Prakash Soni, Typist, departmental representative for the respondents

CORAM:

HON'BLE SHRI RATAN PRAKASH, MEMBER (JUDICIAL)

O R D E R

(PER HON'BLE SHRI RATAN PRAKASH, JUDICIAL MEMBER)

The applicant herein, Shri Nar Singh Rawat has approached this Tribunal under Section 19 of the Administrative Tribunals Act, 1985, to quash the impugned order of his transfer dated 11.8.1995 (Annex.A-1) transferring him from Ajmer to Kota. The respondents were issued notices to appear and they put their appearance also. Vide order dated 17.10.1995 after hearing the counsel for both the parties, the operation of the impugned order dated 11.8.1995 was stayed and it is continued as such till today. The OA was admitted on 8.2.1996 and thereafter also the respondents were given repeated opportunities to file the reply to the OA, but they have not filed the reply so far.

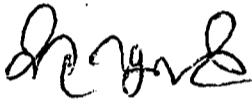
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2. Today, the departmental representative Shri Om Prakash Soni, Typist has put in appearance on behalf of the respondents and has placed for perusal an order dated 4.2.1998 whereby the transfer order of the applicant Shri Nar Singh Rawat, IS/Driver working under SE (Sig) Construction, Ajmer has been cancelled.

3. In view of the aforesaid order dated 4.2.1998; which is being taken on record, the relief claimed by the applicant has been ~~set aside~~^{Antifal}. The O.A., therefore, becomes infructuous and is disposed of accordingly with no order as to costs.


(RATAN PRAKASH)

JUDICIAL MEMBER